

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

O. APPLICATION NO. 126 OF 2001

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

17/8/2001

Mr. J.K. Kaushik, Counsel for the applicants.
Mr. Vinit Mathur, Counsel for the respondents
(1 to 3)
Mr. Bharat Singh, Counsel for the respondents
(4 to 6)

The learned counsel for the applicant has submitted that before proceeding to argue the case he would avail the departmental remedies for redressal of his grievance. In view of this he does not want to press the application. Therefore, the application is disposed of as not pressed.

Received
21/8/2001
for V.K. Mathur

Received

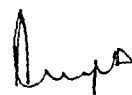
21/8/2001

Received

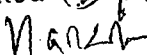
21/8/2001

Received

21/8/2001


D. NAGRATH
Adm. Member


A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 17-5-07
under the supervision of
section officer as per
order dated 13/3/07

Section officer (Record)